

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 169/MP/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of Power Supply Agreement dated 31.12.2014 and 26.12.2014 for supply of 115 MW and 100 MW respectively to Kerala State Electricity Board Limited.

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, JPL  
Shri Matrugupta Mishra, Advocate, JPL  
Ms. Shikha Ohri, Advocate, JPL  
Shri Md. Aman Shaikh, Advocate, JPL  
Shri Roopam Bansal, JPL  
Shri Janmejaya Mahapatra, JPL  
Shri Prateek, Advocate, KSEBL  
Shri Prabhas Bajaj, Advocate, KSEBL  
Ms. Sangeetha, KSEBL  
Ms. Hema, KSEBL  
Shri Sreeja RS, KSEBL

**Record of Proceedings**

Learned senior counsel for the Petitioner and learned counsel for the Respondent handed over copy of their note on arguments and advanced their extensive arguments in support of their contentions by relying on the various provisions of the Power Supply Agreements and reiterated the submission made in their respective pleadings.

2. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, the Commission directed the Petitioner to file Completion Certificate (Schedule G) in respect of Power Supply Agreement dated 26.12.2014 along with covering letter, on affidavit, on or before 9.3.2020.

3. Subject to above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

